

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).834/2022

(Arising out of impugned final judgment and order dated 25-11-2021 in ABA No.834/2021 passed by the High Court Of Judicature At Bombay)

SHERLYN CHOPRA

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.14124/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.14125/2022-EXEMPTION FROM FILING O.T. and IA No.14130/2022-EXEMPTION FROM FILING AFFIDAVIT and IA No.15852/2022-EXEMPTION FROM FILING AFFIDAVIT and IA No.15850/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 04-02-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE ANIRUDDHA BOSEFor Petitioner(s) Mr. Sunil Fernandes, AOR
Mr. Suhail Shariff, Adv.
Mr. Tapan Masta, Adv.
Mrs. Mansi Brar, Adv.
Ms.Nupur Kumar, Adv.
Mr.Prastut Dalvi, Adv.
Mr. Darpan Sachdeva, Adv.
Mr. Shubham Sharma, Adv.
Mr. Zoheb Merchant, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable in three weeks.

Tag with SLP(Cr1.) No.9860 of 2021.

In the meanwhile, no coercive action shall be taken against the petitioner.

(ARJUN BISHT)
(COURT MASTER (SH))(PRADEEP KUMAR)
(BRANCH OFFICER)(ASHWANI THAKUR)
AR-CUM-PS